

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)..... of 2015
(CC No. 19911/2011)

(Arising out of impugned final judgment and order dated 09/11/2010
in SA No. 697/2003 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MOTI LAL

Respondent(s)

(office report on default)

Date : 28/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Petitioner(s) Mr. Rajesh Kumar Maurya, Adv.
Mr. Ashutosh Sharma, Adv.
Mr. R. P. Mehrotra, Adv.

Mr. Anuvrat Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners states that no
documents are required to be filed.

Registry to proceed further.

(RASHMI DHYANI)
Sr. P.A.

(RAJINDER KAUR)
COURT MASTER